

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

55. C.P. (IB)/1023(MB)2022

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2023**

Name of the Party: Piramal Capital & Housing Finance Limited  
Vs.  
Rite Builtec Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Ms. Pratiksha Agrawal, Ld. Counsel for the Financial Creditor present.  
Mr. Agam H Maloo, Ld. Counsel for the Corporate Debtor present.
2. Both the Counsel submit that the amendment contemplated in the last hearing is still not carried out and hence seeks further time. Time granted as a last chance, failing which the matter will be adjudicated on the records available with the Bench and the verbal arguments.
3. Post this matter on **19.06.2023** for further consideration.

Sd/-

**PRABHAT KUMAR**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**